

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. SANJAY PARIHAR

Petition(s) for Special Leave to Appeal (Crl.) No(s).  
1659-1661/2017

(Arising out of impugned final judgment and order dated 17-11-2015  
in CRLA No. 1737/2007 17-11-2015 in CRLA No. 2535/2007 17-11-2015  
in CRLA No. 1850/2007 passed by the High Court Of Judicature At  
Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH HOME DEPARTMENT SECRETARYPetitioner(s)

VERSUS

JHAGALLEY & ORS.

Respondent(s)

Date : 14-07-2017 These petitions were called on for hearing today.

For Petitioner(s) Mr. Utkarsh Sharma,Adv.  
Mr. Adarsh Upadhyay,Adv.  
Ms. Pragati Neekhara, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

SLP(Crl.) No. 1660/2017

The office report indicates that service of notice is complete  
on the sole respondent but no one has entered appearance on his  
behalf. Viewed, in that context, the matter shall be processed for  
listing before the Hon'ble Court, under the rules.

SLP(Crl.) No. 1659/2017

Fresh steps for the service of notice by usual mode to the sole respondent shall be taken by the learned counsel for the petitioner within a period of two weeks.

SLP(Crl.) No. 1661/2017

As per postal tracking report notice issued to the sole respondent has been received back with postal remarks "Not known, inspite of several efforts". Hence, learned counsel for the petitioner shall within a period of four weeks file the fresh particulars of the said respondent and he shall also take fresh steps for the service of notice to him within the same period.

List again on 24.8.2017.

(SANJAY PARIHAR)  
Registrar

MG